

RELAXATION OF DRY LAW IN THE CAPITAL

607. CHAUDHARY A. MOHAMMAD: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that the Delhi Administration is in favour of relaxing dry law in the Capital; and

(b) if so, what are the reasons for the relaxation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) There is no prohibition in Delhi. There is only a ban on drinking in public and there is no proposal to relax this restriction.

(b) Does not arise.

INTERNATIONAL ACADEMY OF INDIAN CULTURE AND THE INSTITUTE FOR THE ADVANCEMENT OF SCIENCE AND CULTURE

608. SHRI YELLA REDDY: Will the Minister of EDUCATION be pleased to state:

(a) whether International Academy of Indian Culture and the Institute for the Advancement of Science and Culture at Hauz Khas, New Delhi, are registered under the Societies Registration Act;

(b) if so, the names of the Directors, Presidents and Secretaries of these institutions;

(c) whether Arya Bharati Mudranalaya is owned by the said International Academy for doing job work, and

(d) whether the Employees State Insurance Act was made applicable to the employees of International Academy of Indian Culture and Arya Bharati Mudranalaya when they were functioning at Nagpur before 1958?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): (a) Yes, Sir. S34RS—4.

(b) (i) International Academy of Indian Culture—

Hon. Director: Dr. Lokesh Chandra,

Secretary: Dr. (Mrs.) Sharda Rani.

(ii) Institute for Advancement of Science and Culture—

Hon. President: Dr. (Mrs.) Sharda Rani.

Secretary: Dr. Lokesh Chandra.

(c) It is understood that the Arya Bharati Mudranalaya is owned by the International Academy; it does not undertake job work except on very rare occasions, for special type of work.

(d) It is understood that only the employees of Arya Bharati Mudranalaya were brought under the Employees State Insurance Act on a voluntary basis till 1956 when the Press was closed down in Nagpur.

विदिशा में पुरातत्व सम्बन्धी खुदाई

609. श्री निरंजन वर्मा : क्या शिक्षा मंत्री यह बताने कृपा करेंगे कि :

(क) क्या 1665 और 1666 के वर्षों में मध्य प्रदेश के विदिशा जिले में कोई पुरातत्व सम्बन्धी खुदाई की गई थी;

(ख) उस खुदाई में कौन कौन सी महत्वपूर्ण वस्तुएँ मिली और क्या वे उन की सूची देंगे ;

(ग) उन वस्तुओं को विदिशा म्यूजियम में क्यों नहीं रखा गया;

(घ) इन वस्तुओं को कहाँ और किसके आदेश से ले जाया गया है; और

(ङ) क्या इन वस्तुओं को विदिशा वापिस नहीं लाया जायेगा ?

†ARCHAEOLOGICAL EXCAVATIONS IN VIDISHA

609. SHRI NIRANJAN VARMA: Will the Minister of EDUCATION be pleased to state: